



2026:AHC:4346

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 49 of 2026

Smt Priya

.....Petitioner(s)

Versus

State Of U.P. And 6 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Adya Prasad Tewari, C.S.C.
Counsel for Respondent(s)	:	

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri A.P. Tiwari, learned counsel for the writ petitioner and Sri Vijay Lal, learned Standing Counsel for the State.

2. The grievance of the writ petitioner is that he was appointed on the post of Aganwadi Karyakatri on 16.04.2025 and he was accorded joining on 21.04.2025 based upon the income certificate dated 18.04.2024. One of the successful candidates questioned the appointment of the writ petitioner on the ground that the income certificate was forged whereof, a report came to be submitted on 06.09.2025 which according to the writ petitioner is against the writ petitioner and without there being cancellation of a income certificate on 31.12.2025, a notice has been issued wherein the writ petitioner to show cause being personally present on 06.01.2026. Learned counsel for the writ petitioner submits that till date, income certificate has not been cancelled and merely on the basis of a complaint, the entire exercise happens to be vitiated being *mala fide* in nature.

3. Learned Standing Counsel submits that whatever might be, till date, no orders have been passed and it is for the writ petitioner to respond to the notice taking all legal grounds that income certificate has not been cancelled till date.

4. I have heard the submission so made across the bar and after perusing the record, the Court is of the opinion that no cause of action arises at this stage particularly when it is always open for the writ petitioner to respond

to the show cause notice taking all legal and factual grounds obviously the ground that the income certificate has not been cancelled and she possesses a certificate which is a genuine certificate duly verified.

5. Thus, interference is declined at this stage, the writ petitioner shall respond to the show cause notice taking all legal and factual grounds and this Court has no reasons to disbelieve that the same shall be considered in correct perspective in that regard. The writ petitioner shall be entitled to benefits till passing of the order if so required.

6. With the aforesaid observations, the writ petition stands disposed of.

(Vikas Budhwar,J.)

January 8, 2026

Rajesh